GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, September 14, 2026

No. Leg/2/2026-SEC-LAW: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on September 11, 2026 is hereby published in the Official Gazette for general information:

THE MANIPUR RIGHT TO BUSINESS AND INVESTMENT FACILITATION ACT, 2026

(MANIPUR ACT NO. 7 OF 2026)

AN

ACT

to provide for a trust-based, time-bound and risk-calibrated regulatory framework to enable Micro, Small and Medium Enterprises and other eligible enterprises to establish and operate business in the State of Manipur through self-certification, deemed approvals, investment facilitation, institutional accountability and fast-track mechanisms, and for matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Manipur in the Seventy-seventh Year of the Republic of India as follows:

CHAPTER I

Preliminary

Short title, extent and commencement.

1. (1) This Act may be called the Manipur Right to Business and Investment Facilitation Act, 2026.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force from the date of its publication in the Official Gazette.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) “Act” means the Manipur Right to Business and Investment Facilitation Act, 2026;

(b) "Combined Certificate" means a consolidated approval certificate issued through the Portal once all the regular approvals/ NoCs are obtained;

(c) "Deemed Approval" means approval deemed granted upon expiry of prescribed timelines;

(d) "District Project Management Cell (DPMC)" means the Cell to be constituted under section 7(2);

(e) "District Level Committee (DLC)" means a Committee constituted under section 6;

(f) "Enterprise" includes micro, small, medium, large and mega industrial or service units;

(g) "Executive Committee (EC)" means a Committee constituted under section 5;

(h) "Fast Track Project" means a project declared under section 17;

(i) "Filing of Intent" or "FOI" means electronic filing under section 14;

(j) "In-Principle Approval Certificate (IPAC)" means approval granted under section 15;

(k) "Manipur Investment Facilitation Cell (MIFC)" means the cell constituted under section 7;

(l) "Manipur State Infrastructure Development Agency (MSIDA)" means the Agency constituted under section 8;

(m) "Risk Category" means classification under Schedule I;

(n) "State Investment Promotion Council (SIPC)" means a Council constituted under section 4; and

(o) "Unified Business Facilitation Portal" is the name of the portal to be developed under section 3.

CHAPTER II

INSTITUTIONAL AND DECENTRALISED INVESTMENT FACILITATION FRAMEWORK

Unified Business Facilitation Portal.

3. (1) The State Government shall establish a digital portal integrated with National Single Window Portal for all approvals, registrations, clearances and services relating to establishment and operation of Micro, Small, Medium, Large and Mega Enterprises.

(2) All Departments shall integrate their services with the Portal.

State Investment Promotion

4. (1) The State Government by notification in the Official Gazette shall constitute a State Investment Promotion Council (SIPC) under the chairpersonship of the Chief Minister with such other members as may be prescribed therein.

Council (SIPC).

(2) The SIPC shall issue policy directions including reforms and delegation, approve Large and Mega projects, and designate Priority sectors and Fast Track Projects as specified in Schedule II.

(3) It may make such Rules and Regulations under this Act, as it may consider necessary and proper to transact business.

(4) It shall consider all High-Risk Projects irrespective of the investment size of the project as specified in Schedule I and II.

(5) It shall consider projects under Public Private Partnership (PPP) model.

(6) It shall monitor compliance, risk classification, inspection reform and grievance redressal.

(7) It shall ensure inter-departmental coordination and time-bound approvals.

(8) It shall meet within 15 working days of receipt of Project proposal from EC and whenever deemed necessary.

Executive Committee (EC).

5. (1) The State Government shall, by notification in the Official Gazette, constitute an Executive Committee (EC) chaired by the Chief Secretary, Government of Manipur with such other members as prescribed therein.

(2) EC shall consider and approve medium investment projects falling under low and medium risk category as specified in Schedule I and II.

(3) Medium investment projects under high-risk category shall be examined by EC and recommended accordingly to SIPC for consideration. Also, Micro and small investment projects under high-risk category as recommended by DLC shall be forwarded to SIPC through EC for consideration.

(4) For projects approved by SIPC and EC, in both the cases, EC shall be the final authority to grant Combined Certificates and approvals.

(5) It shall meet within 15 working days of receipt of Project proposal from MIFC or DLC and whenever deemed necessary.

(6) The approval so granted shall be binding on all departments or authorities concerned and such departments or authorities shall issue the required clearances, approvals and permissions within the stipulated time and subject to compliance by the entrepreneur with the provisions of the applicable Acts, Rules, Regulations and conditions made thereunder.

District Level Committee (DLC).

6. (1) The State Government shall, by notification in the Official Gazette, constitute a District Level Committee (DLC) under Deputy Commissioner of the District with such other members as prescribed therein in each district.

(2) The DLC shall examine and approve low risk Micro and Small investment projects within delegated limits under Schedule I and II.

(3) Micro and small investment projects under high-risk category shall be examined by DLC and recommended accordingly to EC for placing it before SIPC for consideration.

(4) It shall meet within 15 working days of receipt of Project proposal from MIFC and whenever deemed necessary.

(5) The DLC shall be the final authority in granting Combined Certificates and approvals within delegated limits.

(6) The approval so granted shall be binding on all departments or authorities concerned and such departments or authorities shall issue the required clearances, approvals and permissions within the stipulated time and subject to compliance by the entrepreneur with the provisions of the applicable Acts, Rules, Regulations and conditions made thereunder.

Manipur Investment Facilitation Cell (MIFC)

7. (1) The State Government shall, by notification in the Official Gazette, constitute Manipur Investment Facilitation Cell (MIFC) under Director of Trade, Commerce & Industries (D/TCI) with other members as prescribed therein.

(2) The MIFC shall function as a single nodal coordination and facilitation body for investment proposals in the State and through its District Project Management Cell (DPMC) to be constituted by D/TCI at District level in each District.

(3) It shall act as a single point of contact for investors at the State/ District level.

(4) It shall facilitate and handhold support from project conception to commencement of operations including facilitating Clearances/ No Objection Certificates (NoCs) from various Departments/ bodies.

(5) It shall process proposals for State Investment Promotion Council, the Executive Council and District Level Council.

(6) It shall monitor progress of applications and ensure adherence to timelines under this Act.

(7) It shall identify delays and escalate matters to the competent authority for resolution.

(8) It shall maintain a dashboard for monitoring approvals, delays and inspections, and relevant records/ reports as may be prescribed.

(9) It shall perform such other functions as may be assigned from time to time.

Manipur State Infrastructure

8. (1) The State Government shall, by notification in the Official Gazette, constitute an Agency to be known as the Manipur State Industrial Development Agency (MSIDA) under the chairmanship of the Administrative Secretary (TCI) with representatives from the Finance Department, Law Department, Land Resources Department, MSPDCL, PHED, MAHUD, MPCB, Forest and Envt, Skills, Labour Employment and Entrepreneurship, Excise, Fire Services and Director (Trade, Commerce and Industries) as Member Secretary. Chairman of MSIDA may co-opt such officers of such other departments/ Authorities/ Societies/ Boards in the Committee, as deemed necessary. Development Agency (MSIDA)

(2) The Agency shall function as the exclusive nodal agency for facilitating and granting all approvals and clearances for Low and Medium Risk Micro, Small and Medium Enterprises required at the pre-establishment, construction, utility connection, and operational stages within the notified industrial areas and industrial parks/Estates.

(3) It shall also act as an exclusive Nodal Agency for granting IPAC on the basis of self-certification in regard to establishment and commencement of operations of Low and Medium Risk Micro, Small and Medium Enterprises subject to payment of applicable fees, if any.

(4) All Departments concerned to accept self-certification for the purpose of issuing the required clearances for IPAC within the specified period.

(5) The Agency shall exercise such powers and perform such functions as may be prescribed by rules framed by the SIPC from time to time.

CHAPTER III

Risk-Based Regulatory Framework

Risk Classification.

9. (1) Businesses or Enterprises shall be classified into Low, Medium or High-Risk categories.

(2) Classification shall be automatically determined as per the Risk Scoring Matrix under Schedule I.

Regulatory Treatment.

10. (1) Low Risk and Medium Risk Micro, Small and Medium Enterprises shall commence operations on issuance of IPAC on submission of affidavit based self-certification.

(2) Large and Mega Enterprises and all High Risk enterprises irrespective of size of the enterprise shall require mandatory pre-inspection, prior compliance verification and necessary inspections.

CHAPTER IV

Filing of Intent and In-Principle Approval

Self Certification and Right to Commence Business.

11. (1) Subject to compliance with provisions under this Act, every person shall have the right to establish and operate an enterprise in the State.

(2) Commencement on Self-Certification:

Any Low Risk or Medium Risk Micro, Small and Medium Enterprises may commence operations upon issuance of IPAC on filing of application alongwith mandatory affidavit based self-certification in accordance with the prescribed format at Schedule-III on a non-judicial stamp paper of the value as notified and mandatory documents as prescribed through the Portal.

Inspections.

12. (1) There shall be no pre-inspection for Low Risk and Medium Risk Micro, Small and Medium Enterprises for commencement of operation on obtaining IPAC for an initial period of 3(three) years.

(2) Thereafter, inspections shall be conducted in the following manner:

(i) Low Risk Enterprises — once in every three years;

(ii) Medium Risk Enterprises — once in every two years.

(3) Notwithstanding anything contained in sub-section (1) & (2), inspections during the aforesaid period shall be conducted only upon a recorded complaint and with digital authorisation.

(4) Large, Mega and all High risk business shall require prior inspection and that shall be completed within prescribed timelines as notified.

(5) No inspection shall be conducted except through digital assignment.

(6) Inspection procedures shall comply with safeguards specified in Schedule I.

(7) Multiple inspections shall be avoided through joint inspection mechanism, composition of which shall be as notified.

Lifetime Validity.

13. (1) Registration shall have lifetime validity.

(2) Annual self-declaration of compliance in form of undertaking as prescribed shall be filed alongwith documents and applicable fees as prescribed on the Portal.

(3) Fresh approval shall be required only upon change in activity or scale.

Filing of Intent (FOI).

14. (1) Every enterprise shall file an electronic FOI containing project details complete in all aspects and payment of prescribed fees, on the Portal.

(2) Acknowledgement shall be auto-generated alongwith an FOI unique ID.

(3) Preliminary scrutiny shall be completed within timelines prescribed in Schedule II.

In-Principle Approval Certificate (IPAC) and mandatory clearances.

15. (1) For applications complete in all respect along with Affidavit-based Self Certification in the prescribed format, free from any material defects and payment of applicable fees, IPAC in respect of Low and Medium risk Micro, Small and Medium Enterprises shall be granted within 21 (twenty-one) working days as prescribed in Schedule II.

(2) In case IPAC is not generated within the timeline, it shall be deemed granted. Until formal IPAC is issued, deemed approval shall continue to be in force.

(3) IPAC shall be valid for 3(three) years.

(4) IPAC shall act as an approval under the Acts/ Regulations/ Bye-laws of the State for a period of 3(three) years from the date of its issuance.

(5) IPAC Holder shall be liable to obtain all necessary applicable regular approvals/Clearances within three years of its operations.

CHAPTER V

Time-Bound Approvals and Delegation

Combined Certificate.

16. (1) Upon approval by the Competent Authority under this Act and obtaining of regular approvals/ NoCs from the concerned relevant departments, IPAC converts into Combined Certificate which shall be issued digitally.

(2) Timelines shall be as specified in Schedule II:

Provided that, in the event of any technical failure of the Portal or any circumstance beyond the control of the competent authority, the prescribed timeline may be extended by such period as may be prescribed.

(3) Failure shall result in deemed, subject to the applicant having complied with all applicable requirements under this Act and the rules made thereunder:

Provided that deemed approval under this sub-section shall not apply to High-Risk projects.

Fast Track Projects.

17. (1) Projects meeting criteria under Schedule II may be declared Fast Track.

(2) Such projects shall receive accelerated timelines and dedicated facilitation.

(3) Priority sectors as approved by SIPC shall be notified by the Government.

Delegation Based on Investment Threshold.

18. Approvals shall be considered by SIPC, EC and DLC based on thresholds specified in Schedule II.

CHAPTER VI

Penalties, Compensation and Accountability

False Affidavit or Self-Certification

19. (1) If the self-certification is found false at any stage, a penalty up to ₹5,00,000 (Rupees five lakh) will be charged on the Licensee and the approval may be suspended or cancelled after hearing by a Committee headed by the Administrative Secretary (TCI).

by the concerned Enterprise.

(2) In case of cancellation, the Committee may also bar the enterprise for a period of 5 (five) years for taking any industrial licence in the State.

(3) Minor non-fraudulent breaches shall be compounded by the Authorized Officer, who in this case shall be Director (Trade, Commerce & Industries), Manipur.

Compensation for Delay.

20. (1) If approval is delayed beyond prescribed timelines, compensation shall be payable to the applicant.

(2) Compensation rates shall be as specified in Schedule II.

(3) Recovery shall be affected from officials responsible for delay after due process.

(4) Compensation will be applicable only under normal circumstances.

Un-authorized Inspection.

21. Any inspection not in accordance with this Act shall invite disciplinary proceedings.

CHAPTER VII

Grievance Redressal and Appeal

Grievance Redressal.

22. An online grievance system shall be maintained through the Portal.

Appeal.

23. An appeal shall lie before the EC within thirty days of any adverse decision which shall be disposed of within thirty days of receipt of the appeal.

CHAPTER VIII

Miscellaneous

Power to make rules.

24. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly of Manipur, while it is in session, for a total period of seven days which may be comprised in one session or in two or more successive sessions.

(3) If, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees in making any modification in the rule or agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be:

Provided that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

25. The Government may amend Schedules, by notification, in the Official Gazette.

Power to amend Schedules.

26. If any difficulty arises in giving effect to any of the provisions of this Act, the EC shall make a reference to the SIPC with its suggestion(s)/ proposal(s) to remove such difficulty(ies) and decision of the SIPC shall be final and binding, subject to notification of the same in the Official Gazette. Power to remove difficulties.

27. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any State law for the time being in force relating to procedural approvals, clearances, registrations, inspections or facilitation mechanisms, to the extent of such inconsistency. Overriding effect.

28. (1) The Manipur Industrial Single Window Clearance Act, 2021 (Manipur Act No. 9 of 2021) is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal,-

(a) anything done or any action taken under the said Act shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act.

(b) any approval, permission, registration, or clearance granted under the Act so repealed and in force immediately before the commencement of this Act shall continue to be valid and shall be deemed to have been issued under this Act.

(c) any application, proceeding, or case pending under the Act so repealed shall be continued and disposed of as if made under the corresponding provisions of this Act.

(Arun Kumar Sinha)
Principal Secretary (Law)
Government of Manipur

Copy to :

1. The Secretary to Governor of Manipur, Lok Bhavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. Staff Officer to Chief Secretary, Government of Manipur.
4. The Addl. Chief Secretary (TC&I), Government of Manipur.
5. The Secretary, Manipur Legislative Assembly, Imphal.
6. The Director, Printing & Stationery, Manipur for publication of the above in the Manipur Gazette Extra-Ordinary and to upload the same in the Official Website.
7. Guard File.

SCHEDULE I

Risk Classification Matrix and Regulatory Treatment

(See sections 4, 5, 6, 9, 10 & 12)

PART A – Risk Scoring Matrix

Sl. No.	Parameter	Maximum Score
1	Pollution Potential	25
2	Hazardous Material Handling	20
3	Fire & Structural Risk	15
4	Location Sensitivity	10
5	Labour Intensity	10
6	Public Interface	5
7	Power Load	5
8	Machinery Risk	5
9	Waste Complexity	5
	Total	**100**

PART B – Categorization based on Risk Score

a) Low Risk: 0–30

b) Medium Risk: 31–60

c) High Risk: 61–100

PART C – Regulatory Treatment

a) Low Risk → Self-certification; No pre-inspection for initial three years; random inspection once in 3 years.

b) Medium Risk → Self-certification; No pre-inspection; Random inspection once in two years.

c) High Risk → Mandatory compliance verification; mandatory pre-inspection, Annual inspection.

PART D – Inspection Safeguards

a) Digital assignment only.

b) Upload of report within five working days of inspection.

c) Video/geo-tag evidence to be attached.

d) Pre-defined checklist to be provided on Portal.

e) Joint inspection mechanism to avoid multiple inspections.

SCHEDULE II

Time Bound Approval and Delegation Framework

(See sections 4, 5, 6, 14, 15, 16, 17, 19 and 20)

PART A – FOI & IPAC Timelines

a) Acknowledgement – Immediate

b) Scrutiny – seven working days

c) IPAC – twenty-one working days

d) Deemed IPAC – On expiry of timeline of twenty-one working days

e) Deemed approval shall continue until formal IPAC is issued.

PART B – Delegation Thresholds

a) Micro and Small Projects: Up to Rs.10 Crore – By DLC

b) Medium Projects: Rs.10 – 100 Crore – By EC

c) Large Projects: Rs. 100 – 500 Cr – By SIPC

d) Mega Projects: Above Rs. 500 Cr – BY SIPC

State Government may revise thresholds by notification.

PART C – Fast Track Criteria - Timeline will be reduced by 50% if:

a) Investment is above Rs. 100 Cr.

b) Will generate employment above 300.

c) Falls within Priority List as indicated in Part-E of this Schedule.

d) Strategic/export project.

PART D – Compensation – under normal circumstances only:

a) Up to 15 days delay beyond prescribed timeline – Rs.100/day

b) 30 days delay beyond prescribed timeline – Rs. 200/day

c) More than 30 days delay beyond prescribed timeline – Rs.500/day

d) Recoverable from concerned official after inquiry by a competent authority.

PART E - Priority List (Illustrative)

1) Food processing

2) Bamboo & forest-based

3) Handloom & Textiles

4) Medicinal & aromatic plants and Essential oils

5) Development of Pisciculture / Aquaculture & Processing Units
6) Tourism/ Eco-tourism/ Adventure Tourism and allied services
7) Health sector
8) Games & Sports sector
9) Hotels and Hospitality
10) Setting up and development of Logistics Park
11) Transport including Civil Aviation & Communication
12) Renewable energy
13) Petroleum, Natural Gas & Bio-fuel based sector
14) Printing and Packaging
15) Maintenance, Repair & Overhaul (MRO) Facilities in Aviation, Surface Transport & Railway Sector
16) Skill Development Institutes
17) Research & Development
18) Setting up of Modern Testing Labs/ Diagnostic Centres/ Facilities

State Government may add/ delete categories in priority list by notification.

SCHEDULE – III

(See section 10,11,15)

AFFIDAVIT–CUM–SELF CERTIFICATION

(For commencement and operation of Low and Medium Risk Micro, Low and Medium Business/Enterprise under the Act)

I, Shri/Smt. _________, aged about ___ years, son/daughter/wife of _________, resident of __________, Proprietor/Partner/Director/Authorized Signatory of M/s __________, proposed to be established at ___________, do hereby solemnly affirm and certify as follows:

1. That I intend to establish and operate the above-mentioned business/enterprise under the provisions of section 10 of the Manipur Right to Business and Investment Facilitation Act, 2026.

2**. Declaration of Compliance**:

2.1. I hereby declare that the Enterprise shall comply with the provisions of the Act and the rules made thereunder.

2.2. I further declare that the Enterprise shall comply with all applicable laws, rules, regulations, by-laws, notifications, orders, and directions issued by competent authorities from time to time.

3. **Legal Effect and Acceptance of Penalty**:

3.1. I acknowledge that this self-certification shall have legal effect under the Act.

3.2. In the event of any false declaration, misrepresentation, suppression of facts, or non-compliance, I undertake to accept and abide by the penalties as provided under section 19 of the Act,

4. **Declaration:**

4.1. The statements made herein and documents submitted are true and correct to the best of my knowledge and belief.

4.2. No material fact has been concealed.

Place and date

DEPONENT

(Signature)

Name: ________

Designation: ________

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to my knowledge and belief and that no material fact has been concealed therefrom.

Place and date

DEPONENT

(Signature)

ATTESTATION

(To be attested by Notary/Oath Commissioner)